206	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
14	Manipur	741.14	1017.50	1071.85	1358.53
15	Orissa	2171.48	2463.08	3603.43	4316.40
16	Rajasthan	2115.35	2857.41	3568.18	4321.19
17	Sikkim	58.39	92.74	40.90	NR
18	Tamil Nadu	175.04	208.88	253.92	353.93
19	Tripura	575.91	630.27	607.47	NR
20	Uttar Pradesh	28.45	31.00	31.85	NF
21	Uttarakhand	194.85	204.00	234.00	246.00
22	West Bengal	963.55	1127.28	1470.29	1657.52
23	A and N Islands	68.95	80.73	173.92	NF
24	Daman and Diu	13.66	14.99	28.79	50.29
	Total	29991.77	34751.69	43213.14	40735.62

Source: Planning Commission.

NR: Not Reported.

NF: Not Finalised.

Funds for the welfare, education and healthcare for tribals

749. SHRIMATI NAZNIN FARUQUE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of funds allocated to the States in the country for the welfare education and healthcare of the tribals during the last five years, Statewise, especially for Assam;

- (b) whether the funds allocated to the States have been fully utilized; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) The details of funds allocated/released to

the States/UTs under various schemes of the Ministry for the welfare of the tribals and utilized by the State Governments/UTs Administration during the last five years, State-wise (including Government Assam) given at Annexure [See Appendix 227 Annexure No. 5]

Increase in custodial torture and custodial deaths of tribal

750. DR. T.N. SEEMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of custodial torture of tribals are increasing in the country;

(b) the details of custodial torture and custodial deaths of tribals in the last three years, State-wise; and

(c) the details of the cases registered against the responsible officials under SC/ST Prevention of Atrocities Act 1989, in the last three years, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The data made available by National Human Right Commission (NHRC) throws light on the status of custodial torture and custodial deaths in respect of tribal people during the last three years. Number of deaths in judicial custody for the period was eight in 2009-10, two in 2010-11, two in 2011-12 and nil in 2012-13. Number of deaths in police custody was one in 2009-10, one in 2010-11 and Nil in 2011-12 and 2012-13. Incidents of custodial torture were one in 2009-10, nine in 2010-11, fifteen in 2011-12 and four in 2012-13 (upto 15.11.2012).

State-wise details on number of cases of custodial torture and custodial deaths as provided by the NHRC is given in the Statement (*See* below).

(c) The National Human Rights Commission, have informed that they do not maintain any record of cases registered against the responsible officers under the SC/ST (Prevention of Atrocities) Act, 1989. However, as and when violation of the Act is reported a recommendation is made to the concerned State Government for grant of admissible relief as well as action against the responsible public servant(s).